CENTRAL ELECTRICITY REGULATORY COMMISSION 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

No. L-1/250/2019/CERC Dated: 18th August, 2022

PUBLIC NOTICE

Subject: Supplementary Notification to Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022

The comments/suggestions/ objections were solicited from the stakeholders on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 by 11th July, 2022 vide notice dated 11.06.2022 which was further extended up to 19th August 2022 vide notice dated 9th July 2022.

- 2. Keeping in view comments received from stakeholders, a Supplementary notification to the Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022 is hereby issued.
- 3. The comments/suggestions/ objections on the Supplementary notification to the Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022, and the draft first amendment issued vide notification dated 11.6.2022, may be sent on or before 20.9.2022, to the undersigned at the email addresses, secy@cercind.gov.in and shilpa@cercind.gov.in. For registered users, the comments/ suggestions/ objections shall also be uploaded through SAUDAMINI Portal by clicking e-Regulation link on the e-filing Home Page. For any query on uploading on SAUDAMINI Portal, e-Court Helpdesk at 011-23353503 Extension 260 or 7042604928 may be contacted.
- 5. The comments/ suggestions/ objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/(Harpreet Singh Pruthi)
Secretary